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title: Regarding Business of the house.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Mr. Deputy Speaker, Sir, I would like to bring to the notice of the House that Item nos. 22 and 23 are to be taken up together. But this legislation needs some amendment. The Government is planning to do that and the official amendments have to be moved. So, we will not be taking it up now and we will be taking it up after the introduction of the Indian Trusts (Amendment) Bill. We can continue the discussion later after the introduction of this Bill. So, I would like to submit that we may take up item no. 24 now.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Mr. Deputy Speaker, Sir, it is better for the Government to withdraw the Bill and bring a new Bill in its place.

SHRI RAJIV PRATAP RUDY: Let the Minister and the Government decide what they have to do. So, we will not be taking up the Statutory Resolution now. Once the Government comes up with the official amendments, we will give enough notice for the hon. Members before taking up this Bill. So, we may now take up the Indian Trusts (Amendment) Bill.

18.21 hours